

HIGH COURT OF MADHYA PRADESH**MCRC.43603/2020****(Chhotu @ Vijay Singh vs. State of M.P.)****Gwalior, Dated: 20.11.2020**

Shri Rajiv Sharma, learned counsel for the applicant.

Smt. Upendri Singh, learned Panel Lawyer for the respondent/State.

Matter is heard through Video Conferencing.

At the outset, learned counsel for the applicant prays for withdrawal of the second bail application filed under Section 439 of Cr.P.C. in connection with Crime No.121/2020 registered at Police Station Porsa, District Morena for the offences punishable under sections 376, 366, 450, 120B and 506 of IPC

Prayer is allowed.

Accordingly, application is dismissed as withdrawn.

Certified copy/ e-copy as per rules/directions.

(Rajeev Kumar Shrivastava)
Judge